CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 368 of 1997

Tuesday, this the 24th day of March, 1998

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. V.J. Joseph, S/o Late Joseph,
Retired Good Shed Porter,
Cochin Harbour Terminus Station,
Southern Railway, Willingdon Island,
Cochin - 682 003
Residing at Valiyaveettil House,
Kumbalangi, Kumbalangi PO,
Cochin - 682 007

By Advocate Mr. VR Ramachandran Nair

Versus

- Union of India represented by the General Manager, Southern Railway, Park Town, Madras - 600 003
- The Divisional Railway Manager, Southern Railway, Trivandrum.
- The Senior Divisional Personnel Officer, Southern. Railway, Trivandrum.
- 4. The Chief Personnel Officer,
 Southern Railway, Madras .. Respondents

By Advocate Mr. James Kurian, ACGSC

The application having been heard on 24-3-1998, the Tribunal on the same day delivered the following:

ORDER

The applicant seeks to quash A-11, to direct the respondents to count his service from 1-4-1958 as qualifying service, to revise the pension, to grant all consequential benefits and to declare that he is eligible for pension counting 50% casual service on completion of six months continuous service for pension.

- 2. After hearing the OA for sometime, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a comprehensive representation to the supplemental 4th respondent for redressal of his grievance. The learned counsel appearing for the respondents submitted that there is no objection for adopting such a course.
- 3. Accordingly, the applicant is permitted to submit a comprehensive representation to the supplemental 4th respondent within fifteen days from today. If such a representation is submitted, the supplemental 4th respondent shall consider the same and dispose it of by a speaking order within three months from the date of receipt of the representation.
- 4. The original application is disposed of as above. No costs.

Dated the 24th of March, 1998

A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURE

1. Annexure A11: Order No.V/P-626/II/163/95 dated 10.12.1996 issued by the 2nd respondent to the aplicant rejecting the claim of the applicant for the enhanced pension.

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